

(43)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 1/1999 in OA No. 1481/96

New Delhi: this the 17<sup>th</sup> day of October, 2000.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Hari Singh  
S/o Shri Lakshmi Singh,  
R/o B2/25, Sultanpuri,  
Delhi-41.

And 3 others  
(By Adv. Shri S.N. Shukla). . . . . Applicants  
Versus

1. Mrs. Mitali Ghose,  
Secretary,  
Ministry of Urban Affairs,  
Nirman Bhawan,  
New Delhi.

2. Shri B.S. Duggal,  
Director General of Works,  
Central Public Works Department,  
Nirman Bhawan,  
New Delhi-11.

3. Shri K.R. Singh,  
Executive Engineer (Civil),  
Construction Division No. 4,  
Central Public Works Department,  
Pusa,  
New Delhi-12

.... Respondents

(By Advocate: Shri K.C.D. Gangwani )

ORDER

Mr. S.R. Adige, VC (A):

Heard both sides on C.P. No. 1/99 alleging  
contumacious non-compliance of the Tribunal's order  
dated 29.5.98 in OA No. 1481/96 in as much as  
applicant No. 4 in that OA namely Shri Rajbir Singh  
has not been granted temporary status, while the other  
3 applicants have, vide Respondents' order dated 30.3.99  
(Annexure-RA-3).

2. Respondents have stated that Shri Rajbir  
Singh was working in Group 'C' capacity (in the OA he  
has stated that he is working as Mason), and hence he  
cannot be granted temporary status in terms of the

✓

relevant Scheme, which is applicable only to those working as Casual Labourer against Group 'D' posts.

3. The question whether applicant who is working in Group 'C' capacity as Mason can be granted temporary status in terms of the relevant Scheme, cannot be adjudicated in the course of contempt proceedings.

4. Giving liberty to applicant to agitate his grievance through appropriate proceedings in accordance with law, the contempt proceedings are dropped. Notices discharged.

A. Vedavalli  
( DR. A. VEDAVALLI )  
MEMBER (J)

*Antidegi*  
( S.R. ADIGE )  
VICE CHAIRMAN (A).

/uə/